



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 130 Dispur, Thursday, 24th February, 2022, 5th Phalguna, 1943 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 24th February, 2022

No. LGL.73/2017/18.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 15th February, 2022 is hereby published for general information.

ASSAM ACT NO. I OF 2022

(Received the assent of the President on 15th February, 2022)

THE REGISTRATION (ASSAM AMENDMENT) ACT, 2021

AN ACT

further to amend the Registration Act, 1908 in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Registration Act, 1908, hereinafter referred to as the principal Act, in its application to the State of Assam;

*Central Act
No. XVI of
1908*

It is hereby enacted in the Seventy-second-Year of the Republic of India as follows:-

**Short title, extent
and commencement**

1. (1) This Act may be called the Registration (Assam Amendment) Act, 2021.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Amendment of
section 21 A**

2. In the principal Act, in third line, in between the words "immovable property" and "shall be" the following shall be inserted, namely:-

"except for house, flat, residential apartment, commercial building or any construction or structure erected on a plot of land".

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.